



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 332 of 1991

Date of Decision: 23.9.1993

Smt. Padmavati Panda

Applicant(s)

Versus

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

MEMBER (ADMINISTRATIVE)

23 SEP 93

VICE-CHAIRMAN

En 23/9/93



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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

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Respondent(s)

For the applicant:

M/s - Ganeswar Rath
P.K. Mohapatra
A.K. Patnaik
J.Ch. Sahu,
Advocates

For the respondents:

Mr. Ashok Mishra
Sr. Standing Counsel
(Central Government)

C O R A M S

THE HONOURABLE MR. K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. K.P. ACHARYA, VICE-CHAIRMAN: We have heard Mr. Ganeswar Rath, learned counsel for the petitioner and Mr. Ashok Mishra, learned Standing Counsel appearing for the opposite parties.

2. The only observation we can make is that the competent authority may sympathetically consider the case of the petitioner, who is a lady having seven children for giving her some work on casual basis.

as and when work is available under Opposite Party No.3 and we would make it clear that this will not give any right to the petitioner to claim for regularisation. We are conscious of the fact that the son of the petitioner has already received appointment in Saha Centre. Thus the original application is accordingly disposed of. No costs.

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MEMBER (ADMINISTRATIVE)

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leg. a. s. p.
23.9.93

VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 23.9.1993/ B.K. Sahoo

